

CCPA 19 of 2003
(Arising out of OA 583 of 1996)

ORDER

06.10.2005

Shri M.P. Dixit, counsel for the applicant.
Shri M.N. Parbat, counsel for the respondents.

Heard learned counsel for the parties. It is submitted by the learned counsel for the applicant that the contempt proceedings in this CCPA has since been stayed by the Hon'ble Patna High Court, he does not like to press further proceedings in this case. He, however, seeks liberty to take legal course available after the decision of the Hon'ble High Court. He is free to do so if permitted by the law.

2. In view of the above position, this CCPA stands disposed of and notices discharged accordingly.


(S. Srivastava) M (J)


(M. Jha) M (A)

/cbs/